

OPEN COURT

**CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH : ALLAHABAD**

Original Application No.1096 of 2004.

Allahabad, this the 4TH day of December, 2006.

Hon'ble Mr. Justice Khem Karan, Vice-Chairman
Hon'ble Mr. P.K. Chatterji, Member (A)

Avinash Jalota Son of Shri Ajay Nath Jalota,
R/o 13/17/Dada Nagar, Kanpur-22.

...Applicant.

(By Advocate : Shri N.P. Singh)

Versus

1. Union of India through Secretary, Ministry of Defence, New Delhi.
2. Chairman, Ordnance Board, Shaheed Khudi Ram Bose Road, Kolkata-1.
3. Senior General Manager, Ordnance Factory, Kanpur.
4. Selection Committee (45th BTR) through its Chairman.
5. R.S. Sodhi, Additional General Manager, Ordnance Factory, Kanpur.

...Respondents.

(By Advocate :Shri S.Singh)

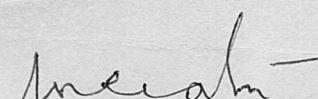
O R D E R

By Hon'ble Mr. Justice Khem Karan, V.C.

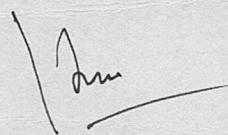
Shri N.P. Singh has stated that the copy of the counter was served on him in February, 2005 but inspite of several messages having been sent to the applicant, he has not turned up to give

instructions whether rejoinder, if any, is to be filed. Learned counsel states that it appears that because of the fact the result of the selection, in question, was declared, the applicant has lost interest in prosecuting the OA, in question, so it may be dismissed as infructuous with liberty to the applicant to get it revived, if he so wishes.

The OA is dismissed as infructuous with liberty to the applicant to get it revived, if he so chooses



Member-A



Vice-Chairman

RKM/